

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 60 CUTTACK, TUESDAY, JANUARY 13, 2015/PAUSA 23, 1936

DEPARTMENT OF HIGHER EDUCATION

NOTIFICATION

The 31st December 2014

No. 30394—HE-FE-IV(A)-POL-0085/2014-HE.—In exercise of the powers conferred by sub-section (4) of Section 7-C of the Odisha Education Act, 1969, the State Government do hereby make the following order to regulate payment of Grant-in-Aid in shape of Block Grant to private educational institutions or for any post or to any person employed in such institution being a Non-Government College, Junior College or Higher Secondary School as specified hereunder, namely :—

1. Short title, application and commencement—

(1) This Order may be called the Odisha (Non-Government Colleges, Junior Colleges and Higher Secondary Schools) Grant-in-Aid in the shape of Block Grant Order, 2014.

(2) It shall apply to the Non-Government Colleges, Junior Colleges and Higher Secondary Schools.

- (3) This Order shall come into force with effect from the 1st day of January 2014.
- 2. (1) In this Order, unless the context otherwise requires,-
- (a) "Act" means the Odisha Education Act, 1969 (Odisha Act 15 of 1969);
- (b) "Amendment Act" means the Odisha Education (Amendment) Act, 1994 (Odisha Act 13 of 1994);
- (c) "Council" means the Council of Higher Secondary Education, Odisha, constituted under the Odisha Council of Higher Secondary Education Act, 1982;
- (d) "Director" means the Director, Higher Education, Odisha and includes any officer not below the rank of Deputy Director who may be authorised by the Government on that behalf from time to time by a general or special order, to perform all or any of the functions and exercise all or any of the powers on behalf of the Director under this Order;
- (e) "Educationally Backward District" means a district, where rate of literacy is less than 50 per cent of the total population of the district as per the Census of 2011;
- (f) "Government" means the Government of Odisha in the Higher Education Department;
- (g) "Governing Body" means a Governing Body constituted in accordance with the Act and the Odisha Education (Establishment, Recognition and Management of Private Colleges)

Rules, 1991 or the Odisha Education (Establishment, Recognition and Management of Private Junior Colleges/Higher Secondary Schools) Rules, 1991 as the case may be;

- (h) "Non-Government Educational Institution" means any educational institution which is not established and/or managed by Government of Odisha, the Union Government or the Government of any other State and does not include for purposes of this Order, any educational institution established or managed by any Corporation, Municipality or Notified Area Council, Zilla Parishad, Panchayat Samiti or any Grama Panchayat or any Public Sector Undertaking or Company or Statutory Body;
- (i) "University" means the Utkal University, the Berhampur University, the Sambalpur University, the Fakir Mohan University, the North Odisha University and the Ravenshaw University as the case may be; and
- (j) "Women Educational Institution" means a Women's Junior College or Degree College, which is imparting education exclusively to women students.

(2) All other words and expressions used but not defined in this Order, unless the context otherwise requires, shall have the same meaning as respectively assigned to them in the Act.

3. (1) The following Non-Government Educational Institutions shall only be eligible for consideration for Block Grant for being notified as Aided Educational Institutions under Clause (b) of Section 3 of the Act, namely :—

- (i) Higher Secondary Schools or Junior Colleges recognised by Government and affiliated to the Council imparting instruction and presenting regular candidates for Higher Secondary Examinations in Arts, Science or Commerce streams conducted by the said Council.
- (ii) Colleges recognised by the Government and affiliated to any of the Universities imparting instruction and presenting regular candidates for the +3 Arts, +3 Science and +3 Commerce Degree Examinations of the Utkal University, Berhampur University, Sambalpur University, Fakir Mohan University and North Odisha University with or without Honours.
- (iii) The Colleges or Junior Colleges or Higher Secondary Schools established, with recognition of the Government and affiliated to the Council or University, on or before the 1st June 2008 in respect of Educationally Advanced Districts, on or before the 1st June 2010 in Educationally Backward Districts and on or before the 1st June 2010 in respect of Women's Colleges in any district.

(2) The educational institutions referred to in sub-para (1) and its teaching and non-teaching staff are eligible to get 40% Block Grant with effect from the date of commencement of this Order, 60% Block Grant after completion of 03 years, 75% after completion of 06 years and 100% after completion of 08 years to be determined in the manner specified in Paragraph 14.

(3) The teaching and non-teaching staff of the Non-Government Aided Colleges which are covered under the Odisha (Non-Government Colleges, Junior Colleges and Higher Secondary Schools) Grant-in-Aid, 2008 and the Odisha (Aided Colleges, Aided Junior Colleges and Aided Higher Secondary Schools) Grant-in-Aid Order, 2009 who joined on or before the 1st June 2008 in respect of Educationally Advanced Districts and on or before the 1st June 2010 in respect of Educationally Backward District and Women's Educational Institutions are also eligible to get 40%

Block Grant, 60% Block Grant after completion of 03 years, 75% after completion of 06 years and 100% after completion of 08 years to be determined in the manner specified in Paragraph 14 :

Provided all such appointment of teaching and non-teaching staff must have been as per prescribed norms and against the posts permissible as per approved yardstick for the said institutions.

(4) No educational institutions, established or managed by any Corporation, Municipality or Notified Area Council, Zilla Parishad, Panchayat Samiti or any Grama Panchayat, any Public Sector Undertaking or Company or Statutory Body, the Union Government or the Government of any other State, shall be eligible to get any aid under this Order.

(5) No order according permission or approval or recognition either temporary or otherwise under the relevant provisions of the Act, or under any rule applicable to it, and no order of any University or the Council according affiliation, whether such permission, approval, recognition or affiliation was accorded prior to the commencement of the Amendment Act, or thereafter shall *ipso facto* entitle any Non-Government Educational Institution to be notified as an Aided Educational Institution or to receive Grant-in-Aid for any post.

4. (1) The educational institutions to be considered for Grant-in-Aid in shape of Block Grant in accordance with this Order should have received recognition and affiliation for each course, stream and subject taught in that institution for each academic year for a continuous period of minimum 5 years in respect of Educationally Advanced District and 3 years in respect of Educationally Backward District and a Women's Educational Institution without any break or discontinuity from the date of establishment :

Provided that, in case of break or discontinuity, to acquire eligibility, the said qualifying period shall be computed from the date of revival.

(2) The educational institution has maintained correct record of admissions, attendance of students, accounts of receipts and expenditure and acquaintance rolls of salary and other allowances paid to teaching and non-teaching employees of the institution.

(3) The educational institution has a Governing Body duly constituted and approved in accordance with the prescribed rules.

(4) The Governing Body of the educational institution has submitted an application in the prescribed form complete in all respects within the period specified and in accordance with the procedure laid down in this Order.

(5) The educational institution has fulfilled all the criteria and the Director has recommended such institution to be notified as an Aided Educational Institution.

5. A Non-Government Educational Institution found eligible under Para. 3(1) and Para. 4 shall be notified to be an Aided Educational Institution by the Government. No post in any educational institution which has not been notified by the State Government as an Aided Educational Institution under the Act shall be eligible or to receive Grant-in-Aid from the Government under this Order.

6. (1) A Non-Government Educational Institution eligible to be and desirous of being notified as a Non-Government Aided Educational Institution shall make an application to the Director in the Form 'A' appended to this Order, at Annexure I together with copies of documents specified therein within such period as specified hereinafter. The application shall be made and signed jointly by the President and the Secretary of the Governing Body and shall *inter alia* be accompanied by :—

- (a) an affidavit attesting to the correctness of the facts and statements made in the application and authenticity of copies of documents attached thereto;
- (b) a resolution of the Governing Body requesting Government to notify the applicants institution as an Aided Educational Institution and agreeing to abide by the provisions of this Order and also to such conditions as may be specified for sanction and utilisation of the aid.

(2) An application in the prescribed format as at Annexure I shall be made within one month from the date of notification of this Order in Official Gazette. The Director my for good and sufficient reasons extend the period within which the application may be made by such period as he deems fit but not exceeding three months in total. No application received thereafter shall be taken into consideration.

(3) On receipt of an application the Director shall inspect or cause the Applicants Educational Institution to be inspected and take such measures as may be necessary to satisfy himself about the eligibility or ineligibility of that educational institution for being notified as an Aided Educational Institution. The Director may cause the accounts of the Applicant Institution to be audited and call for such further records, documents and evidences as in his opinion are required for establishing the eligibility of the Applicants Institution for being notified as an Aided Educational.

(4) After completion of enquiry, the Director shall report to the State Government the facts and circumstances in which the Applicants Institution has been found eligible or not eligible and shall also make recommendation in respect of each Applicants Institution.

7. A Non-Government Educational Institution, which is to be notified as an Aided Educational Institution in accordance with this Order shall not *ipso facto* be eligible to receive Grant-in-Aid. Such an institution will only be eligible to receive Grant-in-Aid in shape of Block Grant towards 40% of salary cost of the approved teaching and non-teaching posts in that Institution, which are eligible to receive Grant-in-Aid in accordance with the provisions of this Order. The balance salary cost of these posts shall be borne by the Governing Body or Managing Committee of the Institution.

8. (1) A post in a Non-Government Educational Institution for which no Grant-in-Aid has been sanctioned prior to commencement of this Order shall be eligible for Grant-in-Aid in shape of Block Grant, if,—

- (a) the post is admissible as per work-load and yardstick prescribed in this Order at Annexure II; and
- (b) it has completed qualifying period of 5 years or more from the date of its admissibility or of 3 years or more in the case of an educational institution situated in an Educationally Backward District or in case of a Women's Educational Institution.

(2) The workload for determining admissibility of a post shall be computed by taking into account the total workload on account of Degree Course and Higher Secondary Course in all streams conducted in that Institution. If a question arises as to whether a post is admissible on the basis of workload/or yardstick, the decision of the Director thereon shall be final.

(3) The workload shall be determined with reference to the actual enrollment during the academic year in which the post is admissible, limited to the strength of students for which recognition

and affiliation has been received and the number of candidates presented at the Higher Secondary or the Degree examination, as the case may be, from the same batch of students.

(4) A post shall not be deemed to have completed the qualifying period unless,-

- (a) the post has been filled up on full time basis during the entire qualifying period;
- (b) the post has not been filled up on honorary or part-time basis at any time during the entire qualifying period;
- (c) the post has been filled up by a person or persons recruited in accordance with the procedure laid down in the Act, Rules and instructions as applicable at the relevant time;
- (d) the post has been filled up at all times during the qualifying period by a person duly qualified to hold such a post.

(5) Application for approval of posts, which are eligible for approval, and application for notification of that educational institution as an Aided Educational Institution shall be made simultaneously in the prescribed 'Form-A' appended to this Order at Annexure I. Where the Director is satisfied that a post is eligible for approval, he shall issue an order to that effect with prior concurrence of the State Government indicating the date from which the post has been approved.

(6) The date of eligibility of a post for which Grant-in-Aid in shape of Block Grant has not been sanctioned shall be the first day of the academic year following the date on which an approved post completes the qualifying period as applicable to the post :

Provided that the date of eligibility in respect of a post in an educational institution shall in no case be a date after the 1st June 2008 in Educationally Advanced District and be a date after the 1st June 2010 in Educationally Backward District and Women's Educational Institution.

9. Grant-in-Aid in the shape of Block Grant payable to an Aided Educational Institution shall be the sum total of Grant-in-Aid admissible towards salary cost at the rate specified in this Order for each admissible and approved post from and after the date of eligibility and the Block Grant so payable shall be disbursed directly to the incumbents validly appointed and holding the post eligible for Grant-in-Aid, either by the Director or through any other agency so authorised by the Government. The Government may from time to time determine the mode and form of disbursement.

10. The Governing Body of a Non-Government Educational Institution notified or which applies for notification of such institution as an Aided Educational Institution shall furnish proposals in regard to the person or persons who is or are eligible to receive Block Grant against approved post or posts eligible to be approved from time to time indicating the full justification for the proposal. The Governing Body shall *inter alia* furnish information on the following :—

- (a) The full name and permanent address of the person or persons considered eligible to receive Block Grant against each approved post or posts eligible for approval;
- (b) Full particulars of the post against which he or she is eligible to receive Block Grant including particulars relating to approval of the post;
- (c) Whether the person belongs to S.C. or S.T.;
- (d) Date of birth as recorded in the Matriculation Certificate or School Leaving Certificate in case of persons who are not Matriculates;

- (e) Educational qualification(s) indicating the year of passing of each examination, name of the School or College attended the Board/Council/University which conducted the examination, Division or Class obtained, percentage of marks or Grade obtained (attested true copies of all certificates and mark sheets shall be appended);
- (f) Date of appointment;
- (g) The mode of selection with full particulars (copies of the advertisement issued inviting applications, proceedings of meeting of the Selection Committee or Screening Committee shall be furnished);
- (h) Whether any other person was appointed against that post at any time in the past with detailed reasons for their non-continuance in the post. In case of termination of services by the Management or resignation, full particulars along with copies of documents in support may be furnished;
- (i) Whether any other person has or may have a claim for receiving Block Grant against the post, if so, full particulars may be furnished.

11. (1) On receipt of a proposal from the Governing Body, the Director or any officer authorised by the State Government shall examine each case and if they are satisfied that the person proposed by the Governing Body is eligible to receive Block Grant against an approved post, he shall make an order to that effect. Where the Director is satisfied that a person proposed by the Governing Body is not eligible to receive Grant-in-Aid in shape of Block Grant, his decision shall be communicated to the Governing Body. For the purpose of satisfying himself as to eligibility of a person to receive Grant-in-Aid in the shape of Block Grant, the Director may call for any information, clarification or document that he considers necessary for the purpose.

(2) No person shall be eligible to receive Block Grant against an aided post unless,-

- (a) he has been lawfully and validly appointed to that post by the competent authority in accordance with the Act, Rules and instructions in force at the time of his appointment and has been continuing to hold that post on and beyond the date of eligibility of the post to receive Grant-in-Aid in the shape of Block Grant; and
- (b) he possessed educational qualifications and experience required for holding that post at the time of his recruitment or on the date the post was admissible to Grant-in-Aid, whichever is later.

12. The liability of the State Government to provide Grant-in-Aid in shape of Block Grant shall be limited to payment to one person against one eligible post at any time.

13. Where an order has been made by the Government or the Director irrespective of whether such order relates to notification of a Non-Government Educational Institution as an Aided Educational Institution, approval of any post, eligibility of any post to receive Block Grant, determination of the person who is eligible to receive Grant-in-Aid against an eligible post or any other matter on the basis of incorrect, false or concealed information, such order shall be liable to be cancelled or modified and any unwarranted payments already made shall be liable to be recovered from the Governing Body out of the funds of the concerned educational institution.

14. The Block Grant payable to the private institution under Paragraph 7 shall be a fixed sum of Grant-in-Aid, which shall be determined not exceeding 40% of the Initial Pay + Grade Pay (as per

O.R.S.P. Rule, 2008) applicable to the employees as admissible prospectively of the teaching and non-teaching employees to the education institution which has become eligible to receive Grant-in-Aid by the 1st day of June, 2013.

15. Whenever any Aided Educational Institution makes any new appointment including appointment validly and lawfully by way of promotion, it shall report the fact to the Director within 15 days of making such appointment. The report to the Director shall indicate the name or names of persons appointed, the post against which such appointment has been made, whether such appointment has been made by direct recruitment or by way of promotion, the educational qualification and experience of the person so appointed and the reasons occasion for such appointment. The Director may prescribe the *pro forma* in which such report to be made.

16. If any question arises relating to the interpretation of any provisions of this Order, it shall be referred to the Government for decision, which shall be final.

17. For removal of difficulties, the State Government may issue such general or special orders, not inconsistent with the provisions of the Act or of this Order, as the case may be necessary from time to time.

By order of the Governor G. K. DHAL Principal Secretary to Government

Index No.

FORM-A

(See Para. 6)

Application for Notification as an Aided Educational Institution

Instructions —

- Applicants are advised to go through and fully familiarise themselves with the Odisha Education Act, 1969, rules made thereunder and the Odisha (Non-Government Colleges, Junior Colleges and Higher Secondary Schools) Grant-in-Aid in shape of Block Grant Order, 2014 before filling in the application form.
- 2. Application together with all enclosures must be submitted in duplicate.
- 3. Separate applications shall be made for notification of-
 - (i) Junior College/Higher Secondary School,
 - (ii) Degree College as Aided Educational Institutions.
- Any application form found to be incomplete in any respect or not filled in the manner provided is liable to be summarily rejected.
- 5. Any application not submitted within the period specified in the Order would be liable to be summarily rejected unless orders of the Director have been obtained extending the period within which the application may be filed. Copy of such order, if any, should be appended to the application form.
- 6. Applicants are advised to obtain acknowledgment in token of receipt of the application form from a competent officer of the Directorate of Higher Education. The acknowledgment form should also be filled in by the applicant and submitted along with the application.
- 7. Application form should be filled in type and application filled by hand shall not be accepted.
- 8. All corrections should be duly attested by both the applicants.
- 9. Documents appended to the application form should be duly attested, serially numbered at the top and shown as "Enclosure, I, II, III" and firmly tagged to the application form.
- 10. Where any column or any item is not applicable or is not relevant to the purpose of application write "NA".
- 11. Where the space provided in the application form is not adequate, separate sheets may be added with proper identification mark.
- 12. Each page of the application form as well as the enclosures should be signed by the applicants.

То

The Director, Higher Education, Odisha, Bhubaneswar

Sir,

We, the undersigned having read the provisions of Odisha Education Act, 1969, the rules made thereunder and the Odisha (Non-Government Colleges, Junior Colleges and Higher Secondary Schools) Grantin-Aid in shape of Block Grant Order, 2014 and having been duly authorised by the Governing Body of (name and address of the institution)

do hereby, on behalf of the said Governing Body make this application for notification of the said educational institution as an Aided College/Junior College/Higher Secondary School (strike out portions not applicable) and for approval of admissible posts in the said educational institution for purposes of sanction of Block Grant against those posts and for release of Block Grant in favour of persons holding such posts.

We furnish below the required information for consideration of the appropriate authorities :

- 1. Name of the educational institution with full postal address :
- Has the educational institution been known by any other name at any time ? : If yes, furnish full particulars; along with reasons for and proof of change in name.
- Is the name given in Column (1), the name in which the educational institution been registered ? : If not, please explain the reason for change.
- 4. Location of the educational institution :

Plot No.	
Khata No.	
Mouza	
Police Station	
* Name of the Block	
* Name of N.A.C./Municipality/Corporation	
Tahasil	
Subdivision	
District (*Strike out portions not applicable)	

- 5. Whether the educational institution has functioned at all times at the location indicated above ? : If not, please furnish full particulars of the location of the institution covering the entire period from the date of its establishment and reasons of change.
- 6. Is the applicant's educational institution a composite educational institution conducting both Higher Secondary and Degree Courses ? :

Please indicate if any wing of the institution has been notified or is deemed to be notified as an Aided Educational Institution :

If yes, please furnish particulars of the order notifying the institution as an Aided Educational Institution and full particulars of posts approved for purposes of payment of Grant-in-Aid.

(For an educational institution deemed to be an Aided Educational Institution, mention "deemed to be an Aided Educational Institution" and furnish particulars of posts created/approved for purposes of sanction of Grant-in-Aid. Copy of all orders and notifications to be appended).

7. Particulars of courses for which recognition and affiliation have been received and are being tought at present in the institution (information should be furnished in respect of courses being conducted in the institution irrespective of eligibility for notification as an Aided Educational Institution) :

(1) (2) (3) (4) Higher Secondary Arts Higher Secondary Science Higher Secondary Commerce B.A. B.Sc. B.Com. 8. With reference to information given in Column (7) please indicate whether the application is for notification of the applicant institution as an Aided Higher Secondary School/Junior College as an Aided Degree College. 9. (1)(a) The first academic year for which concurrence/ recognition of Government was received for the applicant institution; (b) Academic year in which students were first admitted to the said institution ? (c) Was there any academic year during which no student was admitted or no instructions provided.	ects seats
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admitted to the said institution ? (c) Was there any academic year during which no	
If so, please indicate the year(s) and furnish full particulars and reasons;	
(d) Status of recognition accorded by Government in favour of the applicant institution as on date of application.	
CoursesPermanentTemporaryWhether subject(Indicate number of seats)(Indicate number of seats)any condition	
(1) (2) (3) (4)	
H.S. Arts Science Commerce	
B.A.	
B.Sc.	
B.Com.	

- (e) Whether there was any academic year for which the educational institution has not received Government recognition; if so, indicate the academic year(s).
- (f) Whether permanent or temporary recognition granted by Government for any academic year was subject to any condition; if so, indicate the year, conditions imposed and state whether the conditions were complied with.
- (2)(a) The first academic year for which affiliation was received by the applicant institution from—
 - (i) C.H.S.E.
 - (ii) University
 - (b) Present status of affiliation as on date of application.

	Courses	Temporary (Indicate number of seats)	Permanent (Indicate number of seats)	Whether subject to any condition
	(1)	(2)	(3)	(4)
H.S.	Arts Science Commerce			
B.A.				
B.Sc.				
B.Cor	n.			
	the institution af	any year after establishmer filiation was not granted or v as withheld; if so, indicate s:	was	
10.	Whether Governing Bo	dy has been approved by the	eR.D.E./D.H.E.	Yes/No
	(1) If yes, please furnis	sh:		
	(a) Name of the Pr	esident :		
	(b) Name of the Se	ecretary :		
	(Attested true co	te of the approval order : py of the approval order sho term of Governing Body exp		Date
	(2) If no, the reasons for	or not having an approved G	overning Body :	
	()	ngs and resolutions of Gove aph 8(a)(b) are furnished.	rning Body as	Yes/No

- 11. (a) Whether the account of the institution has been audited
 Yes/No

 If yes, who audited the accounts and for which financial year :
 (Attested copies of audited statement of accounts of the institution of preceding three financial years should be enclosed).
 Yes/No
 - (b) Name(s) of the Banks or Post Office(s) where accounts of the institution are maintained along with account numbers :---

NAME AND ADDRESS OF

ACCOUNT NUMBER

- (a) Bank(s)
- (b) Post Office(s)

(c) Statement of receipts and expenditure for last three financial years :

(Audited figures should be furnished if audit has been completed, if not, figures should be furnished on the basis of accounts maintained on a regular course by the institution which would be treated as provisional).

Source of receipts (Names and address of donors, if any, and full particulars of other sources		Receipts during the financial years				
	s, if any, and full particulars of other sources should be indicated)	2010-2011	2011-2012	2012-2013		
(i)	Fees and fines collected from students					
(ii)	Hostel fees					
(iii)						
(iv)						
(V)						
	Total receipts :					
			ent during the fin	ancial years		
	Heads of expenditure	2010-2011	2011-2012	2012-2013		
(i)	Salary of teaching staff					
(ii)	Salary of non-teaching staff					
(iii)	Library Books					
(iv)	Equipments/Chemicals					
(v)	Building projects (specify buildings)					
(vi)	Electricity charges					
(vii)	Water charges					
(viii)						
(ix)						
(x)						
	Total expenditure :					
	In Closing Balance at the end of the financial year :					
(d)	d) Whether acquittance roll of salaries paid have been maintained for all years ? If not, the reasons.					

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Recognition concurrence received for : (Opening of a course/subject should be mentioned in details) Course (e.g. Higher Detailed particulars of seats Course (e.g. Higher Detailed particulars of secondary or Degree in subjects, courses, etc for which recognition/ concurrence received Arts/Science/Commerce) for which recognition/ concurrence received (2) (3) (2) (3) CURE OF AFFILIATION RECEIVED FROM COUNCIL/UN ESTABLISHMENT OF T Affiliation received for: Affiliation received for: Course (e.g. Higher Detailed particulars of tors Affiliation received for: for which affiliation which affiliation which received for: Arts/Science/Commerce) for which affiliation which affiliation
Course (e.g. Higher Secondary or Degree in Arts/Science/Commerce) (2) (2) URE OF AFFILIATION REC Course (e.g. Higher Secondary or Degree in Arts/Science/Commerce)

		Total		(17)				(14)
		gree	Com.	(16)	ц			(13)
DATE OF		3rd year Degree	Sc.	(15)	E DATE C			(12)
OM THE		3rc	Arts	(14)	OM THE			
EAR FRO	_	gree	Com.	(13)	EAR FF		scember	(11)
ЕАСН ҮЕ	scember	2nd year Degree	Sc.	(12)	EACHY		e 31st De	(10)
SER OF E	e 31st De	2nd	Arts	(11)	BER OF	NC	as on the	(6)
RENGTH AS ON THE 31ST DECEMBER ESTABLISHMENT OF THE INSTITUTION	Actual number of students on roll as on the 31st December	Jree	Com.	(10)	T DE CEN	ESTABLISHMENT OF THE INSTITUTION	Actual number of students on roll as on the 31st December	(8)
HE 31ST F THE IN	nts on ro	1st year Degree	Sc.	(6)	THE 31S	F THE IN	of studer	(2)
AS ON TH IMENT O	of stude	1st	Arts	(8)	ASON	IMENT O	number	(9)
ENGTH / STABLISH	l number	Ņ	Com.	(2)	RNGTH	STABLISH	Actual	(5)
NT STRI ES	Actua	2nd year H.S.	Sc.	(9)	ENT STI	Ë		(4)
STUDE		2n	Arts	(2)	TSTUD			
ACTUAL		Ņ	Com.	(4)				(3)
SWISE /		1st year H.S.	Sc.	(3)	CTWISE		SS	_
14. CLASSWISE ACTUAL STUDENT STRENGTH AS ON THE 31ST DECEMBER OF EACH YEAR FROM THE DATE OF ESTABLISHMENT OF THE INSTITUTION		1s	Arts	(2)	15. SUBJECTWISE ACTUAL STUDENT STRENGTH AS ON THE 31ST DECEMBER OF EACH YEAR FROM THE DATE OF		Class	(2)
		Academic Year		(1)			Subject	(1)

	r students d		Overall percentage of pass for the Council/University in the stream	(2)		Date of REMARKS relief, if	any, reasons for relief	(13) (14)
	Number of regular students presented (4)	IONS DURING	Percentage of pass	(9)	HMENT	of Resolution g No. & date of	approval of appointment	(12)
FROM THE DATE OF ESTABLISHMENT OF THE INSTITUTION	ject)	IN ANNUAL & SUPPLEMENTARY H.S./FINAL DEGREE EXAMINATIONS DURING EE CONSEQUTIVE YEARS FROM THE DATE OF ELIGIBILITY	No. of regular students passed in each stream	(5)	18. PARTICULARS OF EACH PERSON APPOINTED IN THE INSTITUTION FROM ITS ESTABLISHMENT	es Date of joining	Percen- tage of marks	(10) (11)
THE INSTITUT	Subject (including compulsory subject) (3)	H.S./FINAL DEC			LITUTION FRO	copies of certification	d/ Class/ cil/ Division sity	(6)
ILISHMENT OF	(including c	PLEMENTARY I YEARS FROM	No. of regular students presented in each stream (i.e. Arts., Sc. & Commerce)	(4)	ED IN THE INS ⁻	Qualification (Attested copies of certificates and mark sheets should be enclosed)	School/ Board/ College Council/ attended University	(7) (8)
E DATE OF ESTABLISHMENT OF THE INSTITUTION	5	IN ANNUAL & SUPPLEMENTARY H.S./FINAL DEGREE EXAMI EE CONSEQUTIVE YEARS FROM THE DATE OF ELIGIBILITY	Stream (Arts, Science, Commeroe)	(3)	SON APPOINT	Quali ar	Examina- tion with year a	(9)
FROM THE D	Name of Examination (2)	HE INSTITUTION IN ∕ PRECEDING THREE			DF EACH PEF	Brief account of	selection procedure	(5)
	Name	17. RESULTS OF THE INSTITUTION I PRECEDING THRE	Name of the Examination (e.g. H.S./B.A./B.Sc./ B.Com./ in Ars, Science, Commerce)	(2)	ARTICULARS (Nature of appointment	(part time, Honorary, <i>ad hoc</i> or regular	(4)
		17. RESULTS			18. PA	No. & date of appointment	order	(3)
	Year of Examination (1)	-	Year (in which examination was held)	(1)		e Post held		(2)
	Ye, Exam		Year exami			Name of the incumbent	date of birth	(1)

ANT		Has any other	person a claim for	receiving Grant-in-	Aid against the	post? Give details	including name	& period		(10)
EIVE BLOCK GRA	if any	Period for Reasons for non-	continuance in	the post	(supporting	documents	should be	(enclosed)		(6)
SIBLE TO RE	Predecessors, if any	Period for	which he	was holding	the post					(8)
JTION ARE ELIG PPROVED	đ	Name(s) of	other person(s) which he	if any, who	was/were	holding the	post			(2)
ANT INSTITU BLE TO BE AI		Date from	which	eligible to	receive	grant & the	rate of	Grant-in-	Aid	(9)
20. NAME(S) OF PERSON(S) WHO ACCORDING TO THE APPLICANT INSTITUTION ARE ELIGIBLE TO RECEIVE BLOCK GRANT AGAINST POSTS ELIGIBLE TO BE APPROVED	JAINST POSTS ELIGIBL	Mode of selection	(Attested copy of	proceeding of	Selection/Screening	Committee for	appointment should	be attested		(5)
HOACCOF		Date of	birth							(4)
ERSON(S) W		Whether	belongs to	S.C./S.T.						(3)
NAME(S) OF PE		Post against	which he/she	is eligible to	receive	Grant-in-Aid				(2)
20.		Name of the	person with	his permanent	address					(1)

Enclosure Number :

- 21. List of documents enclosed :
 - (a) Attested copy of undertaking of Governing Body
 - (b) Attested copy of Governing Body approval order
 - (c) Attested copy of audited statement of accounts
 - (d) Attested copies of recognition/concurrence orders
 - (e) Attested copies of affiliation orders
 - (f)
 - (g)
 - (h)
 - (i)
 - (j)
- 22. Additional information, if any.
- 23. We have fully acquainted ourselves with the provisions of the Odisha Education Act, 1969, relevant rules made thereunder and Odisha (Non-Government Colleges, Junior Colleges and Higher Secondary Schools) Grant-in-Aid Order, 2014 agree on behalf of the Governing Body to abide by the aforesaid statutory provisions and do hereby certify that the educational institution in respect of which this application is being made fulfills all conditions for being notified as an Aided Educational Institution, that the posts for which approval is being sought and person for whom Grant-in-Aid is being claimed do not suffer from any ineligibility under the aforesaid provisions.

We further certify that no material document or factual information having a bearing on eligibility or ineligibility of the educational institution or of any of the posts or any of the employees of the institution has been omitted from the application.

We also certify that the information and particulars furnished in this application are based in records and are correct and are true to the best of our knowledge and belief.

We hereby undertake that Block Grant sanctioned for the purpose of meeting per or whole of the salary costs shall be disbursed directly to employees concerned and to refund any excess or admissible payments that may have been made, if any—

We understand that if any information or document furnished with this application is subsequently found to be incorrect or any material information has been omitted, any order that may have been issued notifying the institution as and Aided Educational Institution or approving any post or releasing Block Grant in favour of any person would be cancelled and the Governing Body shall be liable to refund to Government the entire amount that may have been received as Grant-in-Aid from the inception.

We also understand that if no scrutiny the application is found to be incomplete in any respect, it is liable to be rejected outright.

Signature of the President	Signature of the Secretary, seal
Full name in Block Letters	Full name in Block Letters
Address	Address
Date	Date

AFFIDAVIT

I, Shri		age about	years, son of
		-	-
P.O	P.S	District	
do hereby solemnly af	firm and state as follows :		

1. That I am the President/Secretary of the Governing Body ofand that I have been duly authorised by the Governing Body to file this affidavit.

2. That I am fully acquainted with the records of the said educational institution and its functioning.

3. That the facts stated in the application form and in the documents enclosed are true to the best of my Knowledge and belief.

Place :

Date :

Deponent

OFFICE OF THE DIRECTOR, HIGHER EDUCATION, ODISHA, BHUBANESWAR

ACKNOWLEDGMENT

1. Original affidavit as required under Para. 8(1)(a) of the Odisha (N.G.C.J.C.H.S.S.) Grant-in-Aid Order, 2014.

2. Attested copy of the undertaking of the Governing Body in the form of a resolution as required under Para. 8(1)(b) of the Order.

ENCLOSURE NO.

3. Attested copy of the approval order of constitution of the Governing Body.

ENCLOSURE No.

4. number of other enclosure numbered as

5. number of additional sheets marked as

Total pages including all enclosed sheet in each application form

Signature of the Receiving Officer

Date

Seal

YARDSTICK FOR APPROVAL OF POSTS IN AIDED EDUCATIONAL INSTITUTIONS FOR PURPOSE OF BLOCK GRANT (See Para. 8)

1. (i) Maximum number of students other than compulsory subjects in which admissible post of teachers will be eligible for approval for purposes of Grant-in-Aid in shape of Block Grant shall be as indicated in the Table below :—

Types of institution	Stream	Actual enrollment (subject to maximum of the recognised and affiliated strength of students)	Maximum number of subjects other than compulsory subjects admissible
(1)	(2)	(3)	(4)
Junior College/Higher Secondary School.	Arts	64	4
,		128	6
		256	8
		384	11
	Science	128	4
		256	6
	Commerce	256	3
Degree College	Arts	64	3
		128	4
		256	7
	Science	128	5
		256	7
	Commerce	256	4

(ii) One post of Lecturer for each compulsory subject will be admissible unless more posts are justified on the basis of workload and on the basis of yardstick hereinafter provided. When the same compulsory subject it taught as a compulsory subject or optional subject many other stream or course, number of teachers will be determined on the basis of the total workload in that subject for all courses and streams taken together in the same educational institution.

(iii) Where an Aided Educational Institution has received recognition and affiliation for more optional subjects as admissible on the basis of Column 4 of the Table in Para. 1 the number of optional subjects for which teachers will be admissible shall be limited to the number indicated in Column 4 and teachers in remaining subjects shall not be eligible for approval. In these circumstances the subjects in which posts of teachers shall be approved it shall be based on the number of students actually admitted and enrolled and continue appearing the examination taking an average of preceding three years of the institution to be notified as an Aided Educational Institution.

Illustration : A college has received recognition and affiliation for 128 students and 6 optional subjects. The actual enrollment in the College is 64, it would therefore be eligible for approval of teachers in four subjects and not in six subjects. The average in each of the sixth subjects

Subject	Enrollment of studen	ts
А		
В		
С	48	
D		
E	32	
F	30	

during the 5 years preceding the date of its eligibility in notification as an Aided Educational Institution was as follows :----

In this example subjects like B, C, D and E having the highest enrollment will be selected as the 4 optional subjects in which teaching posts will be eligible for approval. No post of teacher for subject like A, F will be eligible for approval.

(iv) Additional post of Lecturers for optional subjects will be admissible on the basis of workload assessed with reference to the yardstick indicated hereinafter and for purposes of determination of the total workload. The workload on account of the Higher Secondary Course and Degree Course in all streams in that subject shall be taken together provided that the Higher Secondary wing and the Degree wing of that institution have both been notified as Aided Educational Institutions.

Illustration : A General College has received recognition and affiliation for subjects 'A', if subject 'A' is a compulsory subject for all students and is also an optional subject for some students. The total number of classes for the compulsory subject is 25 per week and the total number of classes in this subject as optional subject is 12 per week. Since the total workload is 37 per week two teachers would be eligible for approval. Two years later the same institution receives recognition and affiliation for opening of Degree Course in Arts where this subject is taught as one of the optional subjects. The total number of classes per week. The total workload in that subject in that educational institution after notification of the Degree wing as an Aided Educational Institution therefore, comes to 49. No more post of Lecturer would be admissible on the basis of workload.

(v) One post of Lecturer would be admissible for 25 periods per week in that subject in that Aided Educational Institution but no post of additional Lecturer shall be admissible if the total period does not exceed 25 or multiple of 25 by 20 per cent.

Illustration : Total number of periods to be taken in a subject whether as a compulsory subject or as an optional subject is 80. Three posts of Lecturer will be admissible.

Fourth post will be admissible only when the total number of periods to be taken exceeds 90, i.e., 75 plus 20 per cent of 75 :

Provided that if the number of students admitted to the Honours Course in any subject is less than 8 or the number of students offering any optional subject is less than 16 in any year the workload on account of such subject shall not be taken into account for computing the workload in that subject for that year.

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2. The maximum number of non-teaching posts that would be admissible for approval shall be as follows :----

Number of admissible students (1)	Non-teaching posts admissible for purposes of Block Grant (2)	
Up to 350	One ministerial post One Assistant Librarian Two Peons	
More than 350 and upto 750	Two ministerial posts One Assistant Librarian Three Peons	
More than 750 and upto 1,500	Two ministerial posts One Assistant Librarian Four Peons	
More than 1,500	Three ministerial posts One Assistant Librarian Four Peons	

3. In a subject having practical one post of Laboratory Assistant shall be admissible for every 36 periods of practical in a week. No additional post of Laboratory Assistant shall be admissible if the total number of practical periods does not exceed 36 or multiples thereof by 10 per cent.

NOTE : A practical period for this shall be counted as one period irrespective of the number of students in the group. When 32 students in a practical group meet in one practical class of 3 periods, it shall be counted as 3 periods, but not as 6 periods by assuming 16 students in each group :

Provided that not more than one post of Laboratory Assistant shall be admissible for approval for subject like Geography, Geology, Anthropology, Psychology, Home Science and Education irrespective of the number of periods of practical per week.

4. One post of P.E.T. shall be eligible for approval for every Aided Educational Institution. Where a Junior College or Higher Secondary School and a Degree College have been separately notification Aided Educational Institution, but functioning as two wings of the same institution, one post of P.E.T. would be eligible for approval for both the Higher Secondary wing and the Degree wing of that institution.

If any teaching or non-teaching post is required in an Aided Educational Institution beyond what is admissible as mentioned above the salary and non-salary costs of such posts shall be borne by the Governing Body and the State Government shall bear no liability for the same.